

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 31298/2023

(Arising out of impugned final judgment and order dated 13-10-2022 in WA No. 1391/2022 passed by the High Court Of Kerala At Ernakulam)

THE STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

JOY JOHN

Respondent(s)

(FOR ADMISSION and I.R. and IA No.157596/2023-CONDONATION OF DELAY IN FILING and IA No.157597/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH Diary No(s). 32496/2023 (XI-A)

(IA No.160803/2023-CONDONATION OF DELAY IN FILING and IA No.160804/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 21-08-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Jaideep Gupta, Sr. Adv.
Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Ridhi Bose, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the special leave petition as also on the application seeking condonation of delay, returnable in four weeks.
2. There shall be stay of operation of the impugned order until further orders.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)